

tonne. The average C.I.F. price of sugar imported against contracts entered into by the State Trading Corporation of India during 1984 was about Rs. 2288/- per tonne and this was allotted to the Food Corporation of India/State Governments at the levy price, the All-India weighted average of which was Rs. 3110.70 per tonne (excluding excise duty).

(b) The imports of sugar have been resorted to whenever considered necessary to keep the sugar availability in the country at adequate level. The export of sugar during 1985 has been permitted so far to the extent of India's pre-ferential E.E.C. and U.S. quotas except for a small quantity committed for export for Nepal, etc.

Acute Water shortage in the Capital

2053. SHRI C MADHAV REDDY : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government's attention has been drawn to the news item appearing in the Times of India dated 21 March, 1985 wherein it has been stated that the Capital is facing the threat of an acute water shortage even before the summer begins ;

(b) if so, what are the causes thereof ; and

(c) the steps taken by Government to avoid the crisis ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) : (a) Yes, Sir.

(b) Curtailment in water supply was caused towards the end of February 1985 due to lower than the normal (672 ft.) pond level at wazirabad Barrage where water supply of 170 MGD is drawn from the river Yamuna. The low pond level at Wazirabad Barrage was due to failure of rains.

(c) Additional release of 200 cusecs of water from Bhakra Beas Management Board and 150 cusecs from the share of U.P. at Tajewala was arranged and the pond level was made up and the normal pond level is being maintained at present.

To keep a watch over Delhi's water supply position especially during summer, two committees, one under the Chairmanship of the Lt. Governor, Delhi, and the other in the Ministry of Works and Housing in which among others, representatives from the neighbouring States will also be associated, have been constituted to review the water supply position in the Capital periodically, and take necessary steps to maintain the same at satisfactory levels.

Basic Amenities to Unapproachable Villages of Andhra Pradesh

2054. SHRI T. BALA GOUD : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether some of the villages in Yellareddy, Kamarreddy, Bheemgal, Madunur and Domankond Taluks in Andhra Pradesh are surrounded by thick forests and are unapproachable either by road or by any other means of communication ;

(b) whether Union Government was approached to provide these villages with basic amenities such as roads, electricity and tanks for minor irrigation without causing any damage to forest area ;

(c) if so, the details of the proposals with Government ; and

(d) the steps Government have taken to give clearance in this matter ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CANDULAL CHANDRAKAR) : (a) and (b). Yes, Sir. These taluks are forest tracts. No such proposal has been received. However, the villages in these taluks are not totally inaccessible. The forest areas have a

good network of roads (mainly fair weather) and these are utilised by the people living in the villages situated inside the forests.

(c) and (d). Questions do not arise.

I.L.O. conference in India

2055. DR. KRUPASINDHU BHOI : Will the Minister of LABOUR be pleased to state :

(a) whether it is proposed to hold next I.L.O. Conference in India ;

(b) if so, the details thereof ; and

(c) the total expenditure expected to be incurred in holding the conference ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) No, Sir. The annual International Labour Conference of the I.L.O. is held in Geneva.

(b) and (c). Do not arise.

Transfer of DDA Flats through Power of Attorney

2056. SHRI E.S.M. PAKEER MOHAMMED : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether many DDA flats in Delhi are being transferred through Power of Attorney ;

(b) whether due to this the cost of lands and flats in Delhi are increasing steadily ; and

(c) if so, the steps taken to curb this practice ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) : (a) Govt. is aware of these transfers,

(b) It would be difficult to establish direct relationship between such transfers and increase in the prices of land.

(c) As soon as a transaction of this kind comes to the notice, DDA initiates action to cancel the lease. Instructions have also been issued by Delhi Administration to sub-Registrars not to register this type of general power of attorney. The Government also proposes to amend the Delhi Lands (Restriction on Transfer) Act, 1972 with a view to prevent unauthorised transfer of lands notified under the Land Acquisition Act, 1894, through general power of attorney.

Curbing of Lock-outs

2057. SHRI NARASINGRAO SURYAWANSHI : Will the Minister of LABOUR be pleased to state the measures proposed to curb lock-outs which is a major hindrance to both industrial relations and industrial production in industries at large ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : Lockouts are regulated under the provisions of the Industrial Disputes Act, 1947. Both the Central and State Governments have been taking recourse to the legal remedies available under the Industrial Disputes Act, 1947 to prohibit lockouts whenever necessary and direct the managements concerned to lift the lockouts and reopen the establishments. Under the Industrial Disputes (Amendment) Act, 1982 which has listed certain unfair labour practices, proposing or continuing a lockout deemed illegal is an unfair labour practice punishable under Section 25-U of the Act.

General Pool Accommodation for CPWD Staff

2058. SHRI VIJAY KUMAR YADAV : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the C.P.W.D. has its Division/Circle offices in Patna, Lucknow, Bhopal, Jaipur, Jammu and Ahmedabad ;